

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

**Original Application Nos.180/00007/2019**

Tuesday, this the 19th day of February, 2019

**Hon'ble Mr. E.K. Bharat Bhushan, Administrative Member  
Hon'ble Mr. Ashish Kalia, Judicial Member**

Fathima.A.S., W/o.Manoj,  
C-1, BSNL Quarters, Panampilly Nagar,  
Elamkulam, Kochi, Ernakulam District – 682 036.  
Presently working as Telecom Technician,  
under orders of suspension.

..... **Applicant**

**(By Advocate – Mr.M.R.Hariraj)**

**V e r s u s**

1. Bharath Sanchar Nigam Limited,  
Corporate Office, Eastern Court Building,  
Janpath, New Delhi – 110 001  
by Chairman and Managing Director.
2. Chief General Manager, Telecom,  
Kerala Circle, Bharat Sanchar Nigam Ltd.,  
Thiruvananthapuram – 695 033.
3. Deputy General Manager, Human Resource,  
Office of CGMT, BSNL, Door Sanchar Bhavan,  
Thiruvananthapuram – 695 033.
4. Assistant General Manager (R&E),  
Office of the PGMT, BSNL, Ernakulam – 682 016.
5. Deputy General Manager, CFA-NWO,  
O/o.Principal General Manager, BSNL,  
Ernakulam – 682 016.
6. Principal General Manager,  
BSNL, Ernakulam – 682 016.
7. Principal, Regional Telecom Training Centre,  
Kaimanam, Thiruvananthapuram – 695 040.....

**Respondents**

**(By Advocate – Mr.T.C.Krishna)**

This Original Application having been heard on 19.2.2019, the Tribunal on the same day delivered the following:

**O R D E R (ORAL)**

**Per: Mr.E.K.Bharat Bhushan, Administrative Member**

The preliminary relief sought in the Original Application is for a direction to the respondents to permit the applicant to attend the training programme for Junior Engineer. This had been denied on account of disciplinary proceedings initiated against the applicant. Shri.T.C.Krishna, learned Standing Counsel for the respondents submits that the disciplinary proceedings are still in progress and the specific training programme for which the applicant sought inclusion has already been conducted.

2. The Original Application is disposed of with a direction to the respondents that in the event of applicant being found eligible after conclusion of disciplinary proceedings, the respondents shall consider her for inclusion in any future training programme initiated. No costs.

**(ASHISH KALIA)  
JUDICIAL MEMBER**

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**(E.K.BHARAT BHUSHAN)  
ADMINISTRATIVE MEMBER**

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**List of Annexures**

Annexure A-1 - A true copy of order no.Rectt/16-4/LICE JE 2016/2017/107 dated 5.12.2018

Annexure A-2 - A true copy of order No.ES/22-4/C/2018-19/5 dated 13.12.2018

Annexure A-3 - A true copy of memo no.DGM(EKM)/Disc/Fathima A.S/2018/10 dated 17.10.2018

Annexure A-4 - A true copy of order No.DGM(EKM)/Disc/Fathima A.S/2018/29 dated 27.11.2018

Annexure A-5 - A true copy of the judgment dated 28.12.2018 in WP(C) 42678/2018

Annexure A-6 - A true copy of the representation dated 31.12.2018

Annexure A-7 - A true copy of the appreciation letter dated 21.1.2010

Annexure R1A - True copy of the order dated 8/1/2019 in Review Petition No.2/2019 of the Hon'ble High Court of Kerala

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